

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.196/MP/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e. Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption of payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.

Petitioner : Azure Clean Energy Private Limited (ACEPL).

Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.

**Petition No. 207/MP/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28. 03.2014 seeking compensation on account of "Change in Law" event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.

Petitioner : Azure Green Tech Private Limited (AGTPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.

**Petition No. 208/MP/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of "Change in Law" event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.

Petitioner : Azure Sunshine Private Limited (ASPL).

Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.

Date of Hearing : **02.02.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Buddy A Ranganadhan, Advocate, ACEPL



Ms. Ananya Goswami, Advocate, ACEPL  
Ms. Mannat Waraich, Advocate, ACEPL  
Shri Ananad K. Ganeshan, Advocate, Rajasthan Discom  
Ms. Shivani Verma, Advocate, Rajasthan Discoms  
Ms. Shikha Ohri, Advocate, SECI

### **Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioners and learned counsel for the Respondents, SECI and Rajasthan Discoms, made their respective submissions and concluded their arguments in the matters.

2. Based on their request, the Commission permitted the parties to file their respective brief written submissions along with the supporting judgments/orders, if any, within two weeks with a copy to the other side.
3. In response to the specific query of the Commission regarding the need for further oral hearing, the learned counsels for both sides submitted that the Commission may take a view in this regard.
4. The Commission directed to list the matters for the hearing on **26.3.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**